

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14376/2012

(Arising out of impugned final judgment and order dated 09-11-2011 in CWP No. 19405/1986 passed by the High Court Of Judicature At Allahabad)

PRABHAWATI AGARWAL & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI (DEAD) THR. LR. & ORS.

Respondent(s)

Date : 11-12-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. R. Venkataramani, Sr. Adv.
Mr. Santosh Kumar, Adv.
Mr. Apoorva Agarwal, Adv.
Mr. Hemant Sharma, Adv.
Mr. Mushtaq Ahmad, AOR

For Respondent(s) Dr. Kailash Chand, AOR

Mr. Pankaj Bhatia, Adv.
Mr. Nipun Goel, Adv.
Mr. Dhruv Surana, Adv.
Mr. Ashish Choudhury, Adv.
Ms. Bharti Tyagi, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on a Non-Miscellaneous Day, as prayed for.

Reply affidavit, if any, may be filed within two weeks.

(OM PARKASH SHARMA)
AR CUM PS

(RAJINDER KAUR)
BRANCH OFFICER